

MARRIAGE LAWS (AMENDMENT)  
BILL

(i) APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI K. MALLANNA (Chitredurga): Sir, I beg to move:

"That this House do appoint Sarvashri N. K. Shejwalkar and Jagan Nth Kaushal to the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 in the vacancies caused by the death of Shri R. K. Mhalgi and the resignation of Shri P. Shiv Shankar."

MR. DEPUTY-SPEAKER: The question is.

"That this House do appoint Sarvashri N. K. Shejalkar and Jagan Nath Kaushal to the Joint Committee to the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 in the vacancies caused by the death of Shri R. K. Mhalgi and the resignation of Shri P. Shiv Shankar."

*The motion was adopted.*

(ii) RECOMMENDATION TO RAJYA SABHA TO APPOINT MEMBER TO JOINT COMMITTEE.

SHRI K. MALLANNA (Chitradurga): Sir I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two Members of Rajya Sabha to the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 in the vacancies caused by the retirement of Saravhri Bapuraoji Marotraoji Deshmukh and M. R. Krishna and do communicate to this House the names of two members so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY-SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two Members of Rajya Sabha to the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 in the vacancies caused by the retirement of Saravhri Bapuraoji Marotraoji Deshmukh and M. R. Krishna and do communicate to this House the names of two Members so appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted.*

12.23 hrs.

JOINT COMMITTEE ON THE WORKING DOWRY PROHIBITION ACT EXTENSION OF TIME FOR PRESENTATION OF REPORT

SHRIMATI KRISHNA SAHI: (Begusarai): Sir, I beg to move:

"That this House do further extend up to the last day of the Winter Session, 1982, the time, for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend up to the last day of the Winter Session, 1982, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

*The motion was adopted.*